

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/1101/2021

This the **29th** day of **July**, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Gul Mohd. Bacha, age 55 years S/o Mohd. Sidiq Bacha R/o Bandipora, Kashmir Pin 193502.
2. Rajesh Kumar age 55 years, S/o Hari Chand, R/o H. No.358, Shastri Nagar, Jammu Pin 180004.
3. Vivek Mangotra, age 55 years, S/o Ram Datt mangotra, R/o 12/2, Tawi Vihar, Sidhra, Jammu Pin 180019.
4. Bilal Ahmed Dar, Age 56 years, S/o gh. Ahmad Dar, R/o Hathi Shah, Sopore District, Baramulla, Kashmir pin 193201.
5. Khursheed Ahmed Mir, age 57 years, S/o Gh. Rasool Mir, R/o Patushai Bandipora, Kashmir Pin 193502.
6. Masood Ahmed Khan, age 57 years S/o Mohd. Sayed Khan, R/o Laddu Ladoora (Rafiabad), District Baramulla, Kashmir Pin 193301.

All Drilling Engineers, Geology & Mining Department, Jammu & Kashmir (U.T.).
7. Mohd. Burhan-ud-Din, age 57 years S/o Mohd. Ramzan Bhat, R/o Marhama Bijbehara, Kashmir Worksop Superintendent Geology & Mining Department, Srinagar Pin 192124.

8. Jitender Singh Kapoor, age 47 years, S/o Rajinder Singh r/o 172, Bakshi Nagar, Jammu Driller, Geology & Mining Department, Jamu Pin180001.

.....Applicants

(Advocate: C.S. Azad)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner-cum-Secretary to Government, Mining Department, Union Territory of Jammu & Kashmir, Civil Secretariat, Jammu 180001.
2. Commissioner/Secretary to Government, General Administration Department, Union Territory of Jammu & Kashmir, Civil Secretariat, Jammu 180001.
3. Director, Geology and Mining Department, JK (UT), Government of Jammu & Kashmir 180001.

.....Respondents

(Advocate:- Mr. Amit Gupta, AAG)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicants would be satisfied if direction is given to the respondents to consider and decide the representation of the applicant by passing a reasoned and speaking order within a stipulated period of time. Learned counsel for the applicants further submits that this O.A. may be treated as representation.

2. On the other hand, learned AAG, vehemently opposed the prayer of the applicants and submitted that he may be given an opportunity to file counter affidavit within two weeks.

3. Looking to the arguments of learned counsel for the applicants, we are of the view that the O.A. is disposed of with a direction to the respondents to decide the representation of the applicants by passing a reasoned and speaking order in accordance with rules and with intimation to the applicants within a period of 06 weeks from the date of receipt of a certified copy of this order.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Sushil